

(a) the details of the facilities being provided by the Government to encourage the industries in Anand Parvat in Karol Bagh area of Delhi;

(b) whether the Government propose to formulate a policy to give more incentives to these industries; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). According to Delhi Administration, Anand Parvat is a non-conforming area for establishment of industry under the provisions of the Delhi Master Plan. In view of this, SSI registration has been issued from time to time to units having a municipal licence given by the Municipal Corporation of Delhi. No proposal to give more incentives to these industries is presently under consideration of that Administration. However, facilities being provided to units which are already registered on permanent basis in the Anand Parvat, Karol Bagh area; are the same as those provided to SSI registered units elsewhere in Delhi.

[English]

Trained Man-Power in Foot-wear Industry

5588. SHRI V. SOBHANAD-REESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether there is shortage of trained Man-Power in the Foot-wear industry; and

(b) if so, the steps proposed to be taken to see that more hands are available to run the foot-wear industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) No, Sir.

(b) Does not arise.

Re-imbusement of Central Investment Subsidy

5589. SHRI A. CHARLES: Will the PRIME MINISTER be pleased to state:

(a) whether the re-imbusement of Central Investment Subsidy was being paid to the Government of Kerala for the last nearly two years without insisting pre-registration;

(b) if so, from which date and under what circumstances the Government are now insisting on pre-registration;

(c) the total amount of Central Investment Subsidy pending re-imbusement to Kerala till date;

(d) whether any request has been received from the Government of Kerala for waiving the above condition; and

(e) if so, what action has been taken by the Government and the stage at which the matter stands?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (e). Government of India have received a representation from the Government of Kerala for waiving the condition of pre-registration for grant of the Central Investment Subsidy. While the registration was a requirement under the Scheme, the State Governments were allowed to waive this condition.

The Central Investment subsidy Scheme was withdrawn w.e.f. 1.10.88. Following this, the Central Government advised States/UTs to disburse Subsidy to non-manufacturing activities by 30.9.1989 and to manufacturing activities by 31.12.1989, provided the projects were approved by the State Level Committee/District Level Committee on or before